

Vol. 268
No. 02



Tuesday,
22 July, 2025
31 Ashadha, 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

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available as Part -I to this Debate, published electronically on the Rajya Sabha
website under the link <https://sansad.in/rs/debates/officials>]

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NEW DELHI

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RAJYA SABHA

Tuesday, the 22nd July, 2025/31 Ashadha, 1947 (Saka)

*The House met at eleven of the clock,
MR. DEPUTY CHAIRMAN in the Chair.*

BIRTHDAY GREETINGS

MR. DEPUTY CHAIRMAN: Hon. Members, I am pleased to convey birthday wishes to Shri S Niranjana Reddy whose birthday is today. Hon. Members, on behalf of all of us, I wish Shri S Niranjana Reddy a very happy birthday and many more years of good health.

MR. DEPUTY CHAIRMAN: Now, Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

Annual Report and Accounts (2023-24) of NEIAFMR, Pasighat, Arunachal Pradesh and related papers

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव जाधव): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ :-

- (a) A Annual Report and Accounts of the North Eastern Institute of Ayurveda & Folk Medicine Research (NEIAFMR), Pasighat, Arunachal Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2971/18/25]

Notifications of the Ministry of Finance

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF

PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of my colleague, Shri Pankaj Chaudhary, I rise to lay on the Table of the House, the following papers:

(i) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 277(E)., dated the 30th April, 2025, amending the Second Schedule to the Customs Tariff Act, 1975, issued under sub-section (1) of Section 8 of the said Act, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 2709/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 278(E)., dated the 30th April, 2025, amending the several Notifications, as mentioned therein, under Section 159 of the Customs Act, 1962, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 2709A/18/25]

**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ**

श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश): महोदय, मैं ग्रामीण विकास मंत्रालय (ग्रामीण विकास विभाग) से संबंधित 'राष्ट्रीय ग्रामीण विकास एवं पंचायती राज संस्थान (एनआईआरडीएंडपीआर) का कार्यकरण' के संबंध में विभाग - संबंधित ग्रामीण विकास और पंचायती राज संबंधी संसदीय स्थायी समिति (2024-25) के दसवें प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखती हूँ।

ANNOUNCEMENTS BY THE CHAIR

MR. DEPUTY CHAIRMAN: Hon. Members, the occurrence of vacancy in the Office of hon. Vice-President is envisaged in the Constitution. As and when communication in respect of further constitutional process is received, the same shall be shared.

REGARDING NOTICES RECEIVED UNDER RULE 267

MR. DEPUTY CHAIRMAN: Hon. Members, 12 notices have been received under Rule 267. ...*(Interruptions)*... The notices of Dr. Syed Naseer Hussain, Shri Akhilesh Prasad Singh, Shrimati Ranjeet Ranjan, Shri Neeraj Dangi, Shri Ashok Singh,

Shri Sanjay Singh, Shri Saket Gokhale, Shri Manoj Kumar Jha, Shri Ramji Lal Suman and Shri P.P. Suneer have demanded discussion over the concerns arising out of Special Intensive Revision of Electoral Rolls undertaken by the Election Commission in Bihar. The notice of Shri Tiruchi Siva demands discussion over Union Government's inordinate delay in publishing ASI's Keezhadi Report and its implications for scientific transparency. The notice of Shri Sandosh Kumar P demands discussion over the unprecedented and unexpected resignation of the hon. Chairman, Rajya Sabha. Hon. Members may recall the detailed rulings on Rule 267 imparted by the Chair on 8th December 2022 and 19th December 2022. ...*(Interruptions)*... The same have been reiterated a number of times. ...*(Interruptions)*... Since these notices do not conform to the directives imparted by the Chair, the same are declined. ...*(Interruptions)*... Matters Raised with Permission ...*(Interruptions)*... Shri Vaiko. ...*(Interruptions)*... Please take your seat. ...*(Interruptions)*... Shri Mayankkumar Nayak. ...*(Interruptions)*... Please go back to your seats.

MATTERS RAISED WITH PERMISSION

Demand for inclusion of other rural areas of Mehsana district in Rurban Mission

श्री मयंककुमार नायक (गुजरात): उपसभापति जी, माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी चाहते हैं कि गाँवों में शहरों जैसी सुविधा मिले ...*(व्यवधान)*... किंतु आत्मा गाँवों की रहे। उन्होंने इसके लिए रूरुर्बन मिशन लागू किया है। मैं आपके माध्यम से सभा का ध्यान 'श्यामा प्रसाद मुखर्जी रूरुर्बन मिशन' की ओर आकृष्ट करना चाहता हूँ। ...*(व्यवधान)*...

श्री उपसभापति: इस तरफ मत आइए। ...*(व्यवधान)*... Please go back to your seats. ...*(Interruptions)*...

श्री मयंककुमार नायक: इस योजना का उद्देश्य ग्रामीण क्षेत्रों को शहरी सुविधा से युक्त बनाना है। मेरे मेहसाणा जिले में रूरुर्बन के अंदर केवल एक रूरुर्बन क्लस्टर, बेचाराजी स्वीकृत किया गया है। ...*(व्यवधान)*... इसके अंतर्गत पाइपलाइन नेटवर्क उन्नयन ...*(व्यवधान)*...

श्री उपसभापति: केवल आपकी बात ही रिकॉर्ड पर जाएगी। ...*(व्यवधान)*... The House is adjourned to meet at 12 noon.

The House then adjourned at five minutes past eleven of the clock.

The House reassembled at twelve of the clock,

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI) *in the Chair.*

ANNOUNCEMENTS BY THE CHAIR- *Contd.*

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): माननीय सदस्यगण, मुझे प्रश्न काल से पहले एक आवश्यक सूचना देनी है। ...(व्यवधान)... मुझे प्रश्न काल से पहले एक आवश्यक सूचना देनी है। ...(व्यवधान)...

The Ministry of Home Affairs, vide Notification on 22nd July, 2025, has conveyed the resignation of the Vice-President of India, Shri Jagdeep Dhankhar, under Article 67(a) of the Constitution with immediate effect.

Now, प्रश्न काल ...(व्यवधान)...

ORAL ANSWERS TO QUESTIONS

Non-Fossil Fuel Energy Target

*16. SHRI HARSH MAHAJAN: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether Government has set a target to achieve at least 50 per cent of the country's total installed electricity capacity from non-fossil fuel-based energy resources by the year 2030;
- (b) if so, the progress made so far and the major steps undertaken towards the achievement of this target;
- (c) the details of the State-wise/Union Territory-wise updated data on installed electricity capacity from renewable energy sources such as solar, wind, hydro, biomass, etc.,; and
- (d) whether Government is implementing any specific schemes or incentive policies to achieve this target within the stipulated timeframe, if so, the details thereof?

THE MINISTER OF NEW AND RENEWABLE ENERGY (SHRI PRALHAD JOSHI): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) As a part of the Nationally Determined Contribution (NDC) submitted by India to the Secretariat of United Nations Framework Convention on Climate Change (UNFCCC), India has committed to achieve 50 percent cumulative electric power installed capacity from non-fossil fuel-based energy resources by 2030.

(b) India has achieved this target of having 50% of its cumulative electric power installed capacity from non-fossil fuel-based sources during June, 2025 i.e. five years ahead of our global commitment. As per Central Electricity Authority (CEA) reports, India's total installed electricity capacity as of 30th June, 2025 stands at 484.82 GW, of which non-fossil fuel based electricity capacity is 242.78 GW i.e. 50.08%. The 242.78 GW capacity from non-fossil fuel sources includes 116.25 GW solar energy, 51.67 GW wind energy, 11.60 GW bio energy, 54.48 GW hydro power, and 8.78 GW nuclear power capacity.

The Government has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country, as given at **Annexure-I**.

(c) Details of the State/UT-wise status of installed electricity capacity from renewable energy sources are given at **Annexure-II**.

(d) India has already achieved this target of having 50% cumulative electric power installed capacity from non-fossil fuel-based sources during June, 2025 i.e. 5 years ahead of our global commitment. Ministry of New and Renewable Energy has been implementing various schemes/programmes with provision of Central Financial Assistance (CFA) to promote and further accelerate renewable energy capacity in the country. The details of the major ongoing schemes/programmes and the provision of CFA under them are given at **Annexure-III and Annexure-IV** respectively.

Annexure-I

The Government of India has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country. These include, inter-alia, the following:

- Ministry of New & Renewable Energy (MNRE) has issued Bidding Trajectory for issuance of RE power procurement bids of 50 GW/annum by Renewable Energy Implementing Agencies (REIAs) [REIAs: Solar Energy Corporation of India Limited

(SECI), NTPC Limited, NHPC Limited, SJVN Limited] from FY 2023-24 to FY 2027-28.

- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Inter State Transmission System (ISTS) charges have been waived for Green Hydrogen Projects till December 2030 and for offshore wind projects till December 2032.
- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Project Development Cell for attracting and facilitating investments has been set up.
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) projects have been issued.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evamUtthaanMahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.
- Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- “National Repowering and Life Extension Policy for Wind Power Projects, 2023” has been issued.
- “Strategy for Establishments of Offshore Wind Energy Projects” has been issued indicating a bidding trajectory of 37 GW by 2030 and various business models for project development.

- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, has been notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.

Annexure-II

State/UT-wise and source-wise details of installed electricity capacity from Renewable Energy (RE) sources as on 30.06.2025

(in MW)									
S. No.	STATE / UT	Small Hydro Power	Wind Power	Bio Power	Solar Power	Large Hydro	Total RE	Nuclear Power	Total non-fossil power capacity
1	Andhra Pradesh	163.31	4397.78	594.02	5507.48	2810.00	13472.59		13472.59
2	Arunachal Pradesh	140.61		0.00	14.85	1115.00	1270.46		1270.46
3	Assam	34.11		2.00	243.34	350.00	629.45		629.45
4	Bihar	70.70		140.22	328.34		539.26		539.26
5	Chhattisgarh	76.00		285.42	1491.30	120.00	1972.72		1972.72
6	Goa	0.05		1.94	60.04		62.03		62.03
7	Gujarat	106.64	13816.68	129.85	21451.33	1990.00	37494.50	1840.00	39334.50
8	Haryana	73.50		311.47	2151.39		2536.36		2536.36
9	Himachal Pradesh	1000.71		10.20	251.90	11181.02	12443.83		12443.83
10	Jammu & Kashmir	189.93		0.00	74.49	3360.00	3624.42		3624.42
11	Jharkhand	4.05		20.14	199.87	210.00	434.06		434.06
12	Karnataka	1284.73	7714.74	1916.05	9925.44	3689.20	24530.16	880.00	25410.16
13	Kerala	276.52	71.27	2.50	1787.94	1964.15	4102.38		4102.38
14	Ladakh	45.79		0.00	7.80	89.00	142.59		142.59

15	Madhya Pradesh	123.71	3195.15	155.46	5570.07	2235.00	11279.39		11279.39
16	Maharashtra	384.28	5307.71	2998.30	12575.27	3047.00	24312.56	1400.00	25712.56
17	Manipur	5.45		0.00	13.79	105.00	124.24		124.24
18	Meghalaya	55.03		13.80	4.28	322.00	395.11		395.11
19	Mizoram	45.47		0.00	30.39	60.00	135.86		135.86
20	Nagaland	32.67		0.00	3.17	75.00	110.84		110.84
21	Odisha	115.63		64.22	706.34	2154.55	3040.74		3040.74
22	Punjab	176.10		576.59	1427.23	1096.30	3276.22		3276.22
23	Rajasthan	23.85	5208.75	207.52	31967.69	411.00	37818.81	1780.00	39598.81
24	Sikkim	55.11		0.00	7.56	2282.00	2344.67		2344.67
25	Tamil Nadu	123.05	11830.37	1046.62	10570.88	2178.20	25749.12	2440.00	28189.12
26	Telangana	90.87	128.10	221.67	4842.10	2405.60	7688.34		7688.34
27	Tripura	16.01		0.00	21.71		37.72		37.72
28	Uttar Pradesh	50.60		2309.14	3427.49	501.60	6288.83	440.00	6728.83
29	Uttarakhand	233.82		149.57	593.07	4285.35	5261.81		5261.81
30	West Bengal	98.50		351.86	320.62	1341.20	2112.18		2112.18
31	Andaman & Nicobar Islands	5.25		0.00	30.62		35.87		35.87
32	Chandigarh			0.00	78.85		78.85		78.85
33	Dadra & Nagar Haveli and Daman & Diu			3.75	97.90		101.65		101.65
34	Delhi			84.00	344.30		428.30		428.30
35	Lakshadweep			0.00	4.97		4.97		4.97
36	Puducherry			0.00	69.01		69.01		69.01
37	Others		4.30	0.00	45.01		49.31		49.31
	Total (MW)	5102.05	51674.85	11596.31	116247.83	49378.17	233999.21	8780.00	242779.21

MW = Megawatt

Annexure-III

Details of the ongoing major Renewable Energy Schemes / Programmes

1. Scheme for Development of Solar Parks and Ultra-mega Solar Power Projects with a target of setting up 40,000 MW capacity. Under the scheme, the infrastructure such as land, roads, power evacuation system water facilities are developed with all statutory clearances/approvals. Thus, the scheme helps expeditious development of utility-scale solar projects in the country.
2. PM-Surya Ghar: Muft Bijli Yojana for installing rooftop solar for One Crore households by 2026-27.
3. Production Linked Incentive scheme 'National Programme on High Efficiency Solar PV Modules' for achieving manufacturing capacity of Giga Watt (GW) scale in High Efficiency Solar PV modules (Tranche- I & II).
4. PM-KUSUM Scheme for setting up decentralized solar or other renewable energy power plants, installation of stand-alone solar agriculture pumps, and solarization of

existing grid-connected agriculture pumps, including feeder-level solarization. The scheme benefits not only farmers but also the States and DISCOMs.

5. Central Public Sector Undertaking (CPSU) Scheme Phase-II (Government Producer Scheme) for setting up 12,000 MW grid-connected Solar Photovoltaic (PV) Power Projects by Government Producers, using domestically manufactured solar PV cells and modules, with Viability Gap Funding (VGF) support, for self-use or use by Government/ Government entities, either directly or through Distribution Companies (DISCOMS).
6. National Green Hydrogen Mission launched with aim to make India a Global Hub for production, utilization and export of Green Hydrogen and its derivatives.
7. Green Energy Corridors (GEC): to create intra-state transmission system for renewable energy projects. Central Financial Assistance (CFA) is provided to set up transmission infrastructure for evacuation of Power from Renewable Energy projects in total ten States (considering both the phases of GEC).
 - (i) Intra-State Transmission System Green Energy Corridor Phase-I in eight States
 - (ii) Green Energy Corridor Phase-II
 - (a) Intra-State Transmission System in Seven States
 - (b) Inter-State Transmission System for 13 GW RE Projects in Ladakh
8. Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects for installation and commissioning of 1 GW of Offshore Wind Energy Projects (500 MW each off the coast of Gujarat and Tamil Nadu), also for upgradation of two ports to meet logistics requirements for offshore wind energy projects.
9. Bio-Energy Programme:
 - Waste to Energy Programme :Programme on Energy from Urban, industrial and Agricultural Wastes/Residues
 - Biomass Programme: Scheme to Support Manufacturing of Briquettes & Pellets and Promotion of Biomass (non-bagasse) based cogeneration in Industries.
 - Biogas Programme : for promotion of family type Biogas plants
10. Renewable Energy Research and Technology Development (RE-RTD) Programme.
11. Human Resource Development Scheme with components such as short term trainings & skill development programmes, fellowships, internships, support to lab upgradation for RE and renewable energy chair.
12. New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA) with a provision for providing off-grid Solar Lighting where electricity supply through grid is not techno-economically feasible.

Annexure-IV

**Incentives being provided as Central Financial Assistance (CFA) for the
implementation of major ongoing Renewable Energy Schemes/Programmes**

Scheme/Programmes	Incentives presently available as per the Scheme			
(a) PM Surya Ghar: Muft Bijli Yojana	Under the PMSG: MBY, the CFA for installation of Rooftop Solar in the Residential Sector is given below:			
	S. No.	Type of Residential Segment	CFA	CFA (Special Category States/UTs)
	1	Residential Sector (first 2 kWp of Rooftop Solar (RTS) capacity or part thereof)	Rs.30,000/kWp	Rs.33,000/kWp
	2	Residential Sector (with additional RTS capacity of 1 kWp or part thereof)	Rs.18,000/kWp	Rs.19,800/kWp
	3	Residential Sector (additional RTS capacity beyond 3 kWp)	No additional CFA	No additional CFA
4	Group Housing Societies/ Residential Welfare Associations (GHS/RWA) etc. for	Rs.18,000/kWp	Rs.19,800/kWp	

Scheme/Programmes	Incentives presently available as per the Scheme		
		<p>common facilities including EV charging up to 500 kWp (@ 3 kWp per house)</p>	
<p>(b) Central Public Sector Undertaking (CPSU) Scheme Phase-II (Government Producer Scheme) for grid-connected Solar Photovoltaic (PV) Power Projects by the</p>	<p>The PMSG: MBY scheme includes the provision for incentive to DISCOMs to motivate and help them in activities such as create conducive regulatory and administrative mechanisms, achieve targets for implementation. The incentive is pegged at 5% of applicable benchmark cost for capacity achieved above 10% and less than 15% of installed base capacity; 10% of the applicable benchmark cost for capacity achieved beyond 15% of installed base capacity.</p> <p>To push the deployment of residential rooftop solar system (RTS) and undertake local mobilization efforts, the PMSG: MBY scheme also includes the provision for incentive to the Urban Local Bodies (ULBs) and Panchayat Raj Institutions (PRIs), at the rate of Rs.1000 for every installation of RTS in residential segment in the jurisdiction of ULB/PRI, for which CFA has been transferred to consumer.</p> <p>Further, a fund of Rs. 800 crore has been provisioned for developing a Model Solar Village in each district of the country, with an assistance of Rs 1 crore per Model Solar Village under PMSG: MBY scheme.</p> <p>Viability Gap Funding (VGF) support up to Rs. 55 lakhs per MW to the CPSUs/Govt. Organizations entities selected through competitive bidding process.</p>		

Scheme/Programmes	Incentives presently available as per the Scheme
Government Producers	
(c) PLI Scheme 'National Programme on High Efficiency Solar PV Modules'	<p>The beneficiaries are eligible for Production Linked Incentive (PLI) on production and sale of solar PV modules. The quantum of PLI eligible for disbursement depends upon:</p> <ul style="list-style-type: none"> quantum of sales of solar PV modules; performance parameters (efficiency and temperature coefficient of maximum power) of solar PV modules sold; and percentage of local value addition in modules sold.
(d) Solar Park Scheme	<p>(a) Up to Rs. 25 lakhs per Solar Park, for preparation of Detailed Project Report (DPR).</p> <p>(b) Rs. 20 lakh per MW or 30% of the project cost, whichever is lower, for development of shared infrastructure of Solar Park.</p>
(e) PM-KUSUM scheme	<p>Component A: Setting up of 10,000 MW of Decentralized Ground/Stilt Mounted Solar Power Plants</p> <p>Benefits available: Procurement Based Incentive (PBI) to the DISCOMs @ 40 paise/kWh or Rs.6.60 lakhs/MW/year, whichever is lower, for buying solar power under this scheme. The PBI is given to the DISCOMs for a period of five years from the Commercial Operation Date of the plant. Therefore, the total PBI payable to DISCOMs is up to Rs. 33 Lakh per MW.</p> <p>Component B: Installation of 14 Lakh Stand-alone Solar Pumps</p> <p>Benefits available: CFA of 30% of the benchmark cost or the tender cost, whichever is lower, of the stand-alone solar agriculture pump is provided. However, in North Eastern States, Sikkim, Jammu & Kashmir, Ladakh, Himachal Pradesh, Uttarakhand, Lakshadweep and A&N Islands, CFA of 50% of the benchmark cost or the tender cost, whichever is lower, of the stand-alone solar pump is provided. Component B can also be implemented without State share of 30%. The Central Financial Assistance will continue to remain 30% and rest 70% will be borne by the</p>

Scheme/Programmes	Incentives presently available as per the Scheme
	<p>farmer.</p> <p>Component C: Solarisation of 35 Lakh Grid Connected Agriculture Pumps including through Feeder Level Solarisation</p> <p>Benefits available:</p> <p>(a) Individual Pump Solarization (IPS): CFA of 30% of the benchmark cost or the tender cost, whichever is lower, of the solar PV component will be provided. However, in North Eastern States, Sikkim, Jammu & Kashmir, Ladakh, Himachal Pradesh, Uttarakhand, Lakshadweep and A&N Islands, CFA of 50% of the benchmark cost or the tender cost, whichever is lower, of the solar PV component is provided. Component C (IPS) can also be implemented without State share of 30%. The Central Financial Assistance will continue to remain 30% and rest 70% will be borne by the farmer.</p> <p>(b) Feeder Level Solarization (FLS): Agriculture feeders can be solarized by the State Government in CAPEX or RESCO mode with CFA of Rs. 1.05 Crore per MW as provided by MNRE. However, in North Eastern States, Sikkim, Jammu & Kashmir, Ladakh, Himachal Pradesh, Uttarkhand, Lakshadweep and Andaman & Nicobar Island, CFA of Rs. 1.75 crore per MW is provided.</p>
<p>(f) Green Energy Corridor Scheme (for development of intra-state and inter-state transmission system for RE projects)</p>	<p>(a) GEC Phase-I (intra-State): CFA of 40% of DPR cost or awarded cost whichever is lower.</p> <p>(b) GEC Phase-II (Intra-State): CFA of 33% of DPR cost or awarded cost whichever is lower.</p> <p>(c) GEC Phase-II (Inter-state): CFA of 40% of DPR cost or awarded cost whichever is lower.</p>
<p>(g) Biomass Programme</p>	<p>(a) For Briquette manufacturing plants: Rs. 9 Lakhs/MTPH (metric ton/hour) [Maximum CFA- Rs. 45 Lakh per project]</p> <p>(b) For Non-Bagasse Cogeneration Projects: Rs. 40 Lakhs/MW (on installed capacity) (Maximum CFA- Rs. 5 Crore per project)</p> <p>(c) For pellet plants whose applications have been</p>

Scheme/Programmes	Incentives presently available as per the Scheme
	<p>received before 16.07.2024: Rs. 9 Lakhs/MTPH (metric ton/hour) [Maximum CFA- Rs. 45 Lakh per project]</p> <p>(d) For pellet plants whose applications have been received on or after 16.07.2024 :</p> <p>For Non-Torrefied Pellet manufacturing plant: Rs. 21 lakhs/MTPH production capacity or 30% of the capital cost considered for plant and machinery of 1 MTPH plant, whichever is lower (Maximum Rs. 105 lakhs per project)</p> <p>For Torrefied Pellet manufacturing plant: Rs. 42 lakhs/MTPH production capacity or 30% of the capital cost considered for plant and machinery of 1 MTPH plant, whichever is lower (Maximum Rs. 210 lakhs per project)</p>
(h) Waste to Energy Programme	<p>(a) For Biogas generation: Rs. 0.25 crore per 12000 cum/day (Maximum CFA- Rs.5 crore/project)</p> <p>(b) For BioCNG/Enriched Biogas/Compressed Biogas generation: (Maximum CFA- Rs.10 crore/project)</p> <p>(i) BioCNG generation from new Biogas plant – Rs. 4 Crore per 4800 Kg/day;</p> <p>(ii) BioCNG generation from existing Biogas plant - Rs 3 Crore per 4800 Kg/day;</p> <p>(c) For Power generation based on Biogas (Maximum CFA - Rs. 5 crore/project):</p> <p>(i) Power generation from new biogas plant: Rs. 0.75 crore per MW</p> <p>(ii) Power generation from existing biogas plant: Rs. 0.5 crore per MW</p> <p>(d) For Power generation based on bio & agro-industrial waste (other than Municipal Solid Waste (MSW) through incineration process): Rs.0.40 crore/MW (Maximum CFA - Rs.5.00 Crore/Project)</p> <p>(e) For Biomass Gasifier for electricity/ thermal applications:</p> <p>(i) Rs. 2,500 per kW_e with dual fuel engines for electrical application</p> <p>(ii) Rs. 15,000 per kW_e with 100% gas engines for electrical application</p>

Scheme/Programmes	Incentives presently available as per the Scheme
	<p>(iii) Rs. 2 lakh per 300 kW_{th} for thermal applications.</p> <p>Note:</p> <p>In case, the Waste to Energy plants are set up in Special Category States (NE Region, Sikkim, Himachal Pradesh and Uttarakhand), Jammu & Kashmir, Ladakh, Lakshadweep and Andaman & Nicobar Islands, the eligible CFA would be 20% higher than Standard CFA pattern given above.</p> <p>Biogas/BioCNG/Power (biogas based) generation plants based on cattle dung as main feedstock set up by Gaushalas independently or through joint ventures/partnerships will be eligible for 20% higher CFA than Standard CFA pattern given above. These Gaushalas (Shelters) should be registered with the respective State Government.</p>
(i) Biogas Programme	<p>(a) Rs. 9800/- to Rs. 70,400/- per plant based on size of the plant in cubic meter for small biogas plants (1-25 cubic meter/day plant capacity)</p> <p>(b) Rs. 35,000/- to Rs. 45,000/- per kilowatt for power generation and Rs. 17,500 /- to Rs. 22,500/- per kilowatt equivalent for thermal applications (25 - 2500 cubic meter/day plant capacity)</p> <p>The eligible CFA would be 20% higher than Standard CFA in for North Eastern Region (NER), Island, Registered Gaushalas and SC/ST beneficiaries.</p>
(j) R&D programme	<p>The Ministry encourages research and technology development proposals in collaboration with the industry and provides up to 100% financial support to Government/non-profit research organizations and up to 70% to Industry, Start-ups, Private Institutes, Entrepreneurs and Manufacturing units.</p>
(k) National Green Hydrogen Mission	<p>SIGHT programme for Electrolyser manufacturing has an allocation of ₹4,440 Crores. The incentives start from ₹4,440 per kW in the first year and end at ₹1,480 per kW in the fifth year.</p> <p>SIGHT programme for Green Hydrogen production and its</p>

Scheme/Programmes	Incentives presently available as per the Scheme						
	<p>derivatives have an allocation of ₹13,050 Crores.</p> <p>For Green Hydrogen Production, incentives are capped at ₹50/kg, ₹40/kg and ₹30/kg for the first, second and third year respectively.</p> <p>For Green Ammonia production, incentives are ₹8.82/kg in the first year of production and supply, ₹7.06/kg during the second year of production and supply, and ₹5.30/kg during the third year of production and supply.</p> <p>Pilot projects for projects in Transport Sector have an outlay of ₹496 Crores till FY 2025-26.</p> <p>Pilot projects in Shipping sector have an outlay of ₹115 Crores till FY 2025-26.</p> <p>Pilot projects in Steel sector have an outlay of ₹455 Crores till FY 2029-30.</p> <p>Hydrogen Hubs have an outlay of ₹200 Crores till FY 2025-26.</p> <p>The R&D program of the Mission has a budget of ₹400 Crores till FY 2025-26.</p> <p>Skill Development component of the Mission has an outlay of ₹35 Crores till FY 2029-30.</p> <p>The Testing component of the Mission has an outlay of ₹200 Crores till FY 2025-26.</p> <p>The New and Innovative Techniques and Applications for Green Hydrogen has an outlay of ₹200 Crores by FY 2025-26.</p>						
<p>(I) New Solar Power Scheme (for Tribal and PVTG Habitations/ Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA)</p>	<table border="1"> <thead> <tr> <th data-bbox="627 1541 1023 1588">Components</th> <th data-bbox="1023 1541 1423 1588">Central Share (100%)</th> </tr> </thead> <tbody> <tr> <td data-bbox="627 1588 1023 1738">Provision of 0.3 kW Solar offgrid system for 1 lakh Tribal and PVTG HHs</td> <td data-bbox="1023 1588 1423 1738">Rs. 50,000 per HH or as per actual cost</td> </tr> <tr> <td data-bbox="627 1738 1023 2047">Solar street lighting and provision of lighting in 1500 MPCs of PVTG areas (<i>under PM JANMAN component only</i>)</td> <td data-bbox="1023 1738 1423 2047">Rs. 1 lakh per MPC</td> </tr> </tbody> </table>	Components	Central Share (100%)	Provision of 0.3 kW Solar offgrid system for 1 lakh Tribal and PVTG HHs	Rs. 50,000 per HH or as per actual cost	Solar street lighting and provision of lighting in 1500 MPCs of PVTG areas (<i>under PM JANMAN component only</i>)	Rs. 1 lakh per MPC
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Scheme/Programmes	Incentives presently available as per the Scheme	
	Solarisation of 2000 public institutions through off-grid solar systems (under DA JGUA component only)	Rs 1 lakh per kW with maximum solar PV capacity of 20 kW per public institution

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): हर्ष महाजन जी, फर्स्ट सप्लीमेंट्री पूछिए। ...**(व्यवधान)**...

श्री हर्ष महाजन: माननीय उपसभाध्यक्ष जी, मैं माननीय मंत्री जी से यह जानना चाहूँगा कि हम कितनी बिजली पैदा कर रहे हैं? ...**(व्यवधान)**... क्या वह बैटरी स्टोरेज सिस्टम ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): माननीय सदस्यगण, कृपया आप बैठ जाइए। ...**(व्यवधान)**... कृपया आप बैठ जाइए। ...**(व्यवधान)**... यह प्रश्न काल है। ...**(व्यवधान)**... यह प्रश्न काल है। ...**(व्यवधान)**... सभा की कायखाही 2.00 बजे तक केलिए सथिगत की जाती है। ...**(व्यवधान)**...

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://sansad.in/rs/debates/officials>]

The House then adjourned at three minutes past twelve of the clock.

The House reassembled at two of the clock,
MR. DEPUTY CHAIRMAN in the Chair.

MR. DEPUTY CHAIRMAN: Shri Sarbananda Sonowal to move a motion for consideration of the Carriage of Goods by Sea Bill, 2025. ...**(Interruptions)**... Shri Sarbananda Sonowal ...**(Interruptions)**... Please go back to your seats. ...**(Interruptions)**... आप अपनी सीट्स पर वापस जाएं। ...**(व्यवधान)**... No please. ...**(Interruptions)**...

The House stands adjourned to meet at 11 a.m. on Wednesday, the 23rd July, 2025.

The House then adjourned at one minute past two of the clock till eleven of the clock
on Wednesday, the 23rd July, 2025.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF
BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)